

[Shri H. M. Trivedi]

Merchant Shipping Act, 1958.
[Placed in Library. See No. LT-8816/74.]

GUJARAT PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) RULES, 1974 AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): I beg to lay on the Table:

- (1) A copy of the Gujarat Public Premises (Eviction of Unauthorised Occupants) Rules, 1974 (Hindi and English versions) Published in Notification No. GH/J/23/74/EVC-1173/A-I in Gujarat Government Gazette dated the 4th July, 1974 under section 18 of the Gujarat Public Premises (Eviction of Unauthorised Occupants) Act, 1972, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in library. See No. LT-8817/74.]

ANNUAL REPORT OF HINDUSTAN LATEX LTD. FOR 1973-74

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): I beg to lay on the Table a copy of the Annual Report of the Hindustan Latex Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (i) of section 619A of the Companies Act, 1956. [Placed in library. See No. LT-8818/47.]

INDIAN IRON & STEEL CO. BOARD OF MANAGEMENT (ALLOWANCES OF THE MEMBERS) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES

(SHRI SUKHDEV PRASAD): I beg to lay on the Table a copy of the Indian Iron and Steel Company, Board of Management (Allowances of the Members) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 400 (E) in Gazette of India dated the 24th September, 1974, under sub-section (3) of section 16 of the Indian Iron and Steel Company (Taking Over of Management) Act, 1972. [Placed in library. See No. LT-8819/74.]

ACCOUNTS OF ESIC FOR 1971-72, STATEMENT RE. CONVENTIONS AND RECOMMENDATION: AT 58TH SESSION OF ILC AND A STATEMENT RE. RATIFICATION BY INDIA OF ILO CONVENTION

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table—

- (1) A copy of the Audited Accounts (Hindi and English versions) of the Employees State Insurance Corporation for the year 1971-72 together with the Audit Report thereon, on, under section 36 of the Employees State Insurance Act, 1948. [Placed in Library. See No. LT-8820/74].
- (2) A statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Fifth-eight Session of the International Labour Conference held at Geneva in June, 1973. [Placed in Library. See No. LT-8821/74].
- (3) A statement (Hindi and English versions) regarding the ratification by India of the International Labour Organisation Convention (No. 123) concerning the Minimum age for Admission to Employment Underground in Mines, 1965. [Placed in Library. See No. LT-8822/74].